NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH **NEW DELHI**

C. P. NO. 46(ND)16 CA. NO.

CORAM:

PRESENT:

SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016

NAME OF THE COMPANY: M/s. Sh. Prabhadit Singh Batra V/s. M/s. Arrena Overseas Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Harshil Agarwel, Am 2. PRAYAS ANGOR Adu

Respondents Harshist

ORDER

Learned counsel for the parties are present. Learned counsel for the respondent seeks and is given one week's time as last opportunity for filing the reply to the application of the petitioner filed under section 403 of the Companies Act, 1956. Learned counsel for the petitioner shall file the rejoinder, if any, within a period of two weeks' thereafter.

List on 10.11.2016

SOI-

(K.Varadharajan)

Member (Judicial)

(Maharaj Krishan Hanjura) Member (Judicial)

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